

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.1259/2019**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.25.03.2019/NCLAT/UR/393**

**In the matter of:**

Surya Alloy Industries Ltd. .... Appellant

Versus

Larsen & Tourbro Ltd. .... Respondent

Appearance: Mr. Shantanu Singh, Advocate for the Appellant.

**09.04.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 25.03.2019 and the Office after scrutiny of the Memo of Appeal on 26.03.2019, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 06.04.2019. It is stated in the Interlocutory Application (IA) that curing the defects required the appeal to be resigned and sent by the Appellant from Kolkata with some corrections. Further, certified copy of the impugned order passed by Hon'ble NCLT, Mumbai was also required. Hence, there is delay of 04 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 10.04.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar